

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 15658 of 2012

(BHOPAL GAS PEEDITH MAHILA UDYOG SANGTHAN AND OTHERS vs UNION OF INDIA AND OTHERS)

Dated : 30-07-2024

Shri N.D.Jaiprakash, petitioner No.1 and Ms. Rachna Dhingra, petitioner No.2 in person.

Shri Naman Nagrath, Senior Advocate with Shri Akash Lalwani, Advocate for petitioners.

Shri Vikram Singh, Advocate for respondent No.1.

Shri H.S. Ruprah, Additional Advocate General with Shri S.S. Chouhan, Government Advocate for respondents State.

Shri Ashish Shrotri and Shri Vikram Johri, Advocates for intervenor.

Shri Anshuman Singh, Advocate for respondents.

Shri Wills Mathews, Advocate for intervenor through V.C.

Status report with regard to steps taken by the Government for providing better facilities and treatment to the victims and their families has been filed on behalf of respondent Nos.3 and 4. Same is taken on record. Copy of the report is handed over to senior counsel for petitioners who prays for some time to give their suggestion on the report.

2. Learned Senior counsel points out that there were several specialists who were appointed on deputation basis for being placed in the Gas Relief Hospital, however, they have till date not joined their duties. Learned Senior counsel submits that as per their information they are not being relieved by the parents department for joining the place of deputation. Further, it is

contended that in terms of order dated 09.08.2012 of the Supreme Court in W.P. (C) 50 of 1998, titled as Bhopal Gas Peedith Mahila Udyog Sangthan and others Vs. Union of India, Supreme Court had created a corpus for smooth running of Bhopal Memorial Hospital Trust. That an amount of approximately Rs.435/- crore was made available to the Central Government in the year 2012 which would have now become Rs.1000/-crore and is available with the Central Government for the purpose of implementing the directions of Supreme Court. He submits that on the ground no steps appear to have been taken by the Central Government in terms of the directions of the Supreme Court or any utilization of the amount from the said corpus.

3. Petitioners may file their suggestion in respect of the status report filed by respondent Nos. 3 and 4 as to the steps taken or required to be taken for providing relief to the victims and their families.

4. The Central Government and State Government shall also indicate the reason as to why the officers who have been selected for being posted in the Gas Relief Hospital on deputation, have not joined their place of posting. Further, the Central Government shall also indicate that the steps taken in terms of order of Supreme Court in W.P. (C) 50 of 1998.

List on 07.08.2024.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE